

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/39(KB)2023
IA(I.B.C)/1318(KB)2024,
IA(I.B.C)/1319(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS SHOMUK CONSULTANCY SERVICES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Amit Kumar Nag, Adv.] For the Financial Creditor
Mr.Ranjabati Ray,Adv.]
Ms. Ritika Ghosh,Adv.]

Ms.Urmila Chakraborty,Adv.] For the Corporate Debtor
Mr.Pankaj Agrwal,Adv.]
Ms.Champa Pal, Adv.]

O R D E R

1. Ld.Counsel on both sides present

2. IA(I.B.C)/1318(KB)2024-

- i. This application has been filed by the IRP/applicant for taking on record the Report on the Constitution of CoC in CIRP .
- ii. This application is duly supported by an affidavit of IRP at page 28-31.
- iii. The Report on the Constitution of CoC prepared by the IRP is at page 25-27.
- iv. In view of the above, this IA is allowed and disposed of accordingly.

3. IA(I.B.C)/1319(KB)2024-

- i. This IA has been filed by the IRP/Applicant under Regulation 13(1) and 13(2) (d) of the IBBI CIRP Regulations, 2016 to take on note of the list of Creditors

of the CIRP and this application is duly supported by an affidavit of IRP at page 27-28, while the pleadings are at page 9.

ii. It is submitted that copy of the list of Creditors prepared by the IRP after verifying all the claims within the timeline of CIRP period is at page nos.24-25.

iii. In view of the above, this IA is accordingly allowed and disposed of.

4. List the matter on **15/07/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)